GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:520 ANSWERED ON:27.02.2013 POWERS OF CBI Antony Shri Anto

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes to augment the powers of Central Bureau of Investigation (CBI) by amending the Lokpal and Lokayuktas Bill 2011; and
- (b) if so, the details thereof including the plans to set up a Directorate of Prosecution under CBI?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a) & (b): The Lokpal and Lokayuktas Bill, 2012 as reported by the Select Committee provides for amendment to existing section 4(A) and insertion of a new section 4(B) in The Delhi Special Police Establishment Act, 1946 regarding appointment of Director, CBI and Director, Prosecution. The Select Committee in its report have made certain recommendations including:-
- (a) the setting up of a Directorate of Prosecution headed by a Director of Prosecution under the overall control of Director, CBI.
- (b) the appointment of the Director of Prosecution on the recommendation of the Central Vigilance Commission.
- (c) maintenance of a panel of advocates by CBI, other than the Government Advocates, with the consent of the Lokpal for handling Lokpal referred cases.
- (d) provision of adequate funds to CBI for investigating cases referred by Lokpal.

The implementation of the above recommendations through appropriate legislation will assist CBI in efficient handling of cases referred to it by Lokpal.